

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) and (b) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 recognizes 7 disabilities namely (i) blindness, (ii) low vision, (iii) leprosy-cured, (iv) hearing impairment, (v) locomotor disability, (vi) mental retardation and (vii) mental illness . The Rights of Persons with Disabilities Bill, 2014 which has been introduced in Rajya Sabha on 7.02.2014 contains 19 specified disabilities namely, (i) Autism Spectrum Disorder, (ii) blindness, (iii) cerebral palsy, (iv) chronic neurological conditions, (v) deafblindness, (vi) hemophilia, (vii) hearing impairment, (viii) intellectual disability, (ix) leprosy cured person, (x) locomotor disability, (xi) low-vision, (xii) mental illness, (xiii) muscular dystrophy, (xiv) multiple sclerosis, (xv) specific learning disabilities, (xvi) speech and language disability, (xvii) thalassemia, (xviii) sickle cell disease and (xix) multiple disability.

(c) The Rights of Persons with Disabilities Bill 2014 mandates the appropriate Government to ensure that the persons with disabilities enjoy the right of equality, life with dignity equally with others. It also prohibits discrimination on the ground of disability. Dwarfism being a part of the broad category of locomotor disability is covered within the ambit of the provisions of the Bill.

#### **Inclusion of castes from OBCs to SCs**

†909. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI KANAK LATA SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of proposals for inclusion of castes from OBCs into SCs and from General category into OBCs pending with the Ministry at present, State-wise;

(b) if a person belongs to OBC category in a State and his child is born in some other State where that caste is recognised as scheduled caste, whether the child born in this situation would be entitled to get SCs certificate from that State; and

(c) if so, whether the children born in Delhi are entitled to get their caste certificates from Delhi

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) (i) Details of State-wise proposals pending with the Ministry for inclusion of OBC castes in the list of Scheduled Castes are as follows:—

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† Original notice of the question was received in Hindi.

Sl. No.	State	No. of proposals
1.	Bihar	1
2.	Chhattisgarh	1
3.	Haryana	2
4.	Kerala	1
5.	Maharashtra	1
6.	Odisha	1

(ii) Details of State-wise proposals for inclusion in Other Backward Classes are as follows:-

Sl. No.	Name of the State	No. of proposals
1.	Andhra Pradesh	09
2.	Bihar	02
3.	Himachal Pradesh	01
4.	Jammu and Kashmir	02
5.	Jharkhand	06
6.	Maharashtra	01
7.	Madhya Pradesh	11
8.	Uttarakhand	02
9.	Telangana	91

(b) No Sir. An OBC person cannot claim Scheduled Caste status in the migrated State/UT irrespective of the fact that his community has been specified as Scheduled Caste in the State/UT of migration. To be eligible for Scheduled Castes status in relation to a State/UT, one should be permanent resident of that State/ UT on the date of notification of the Presidential Order applicable in his case.

(c) Does not arise.

#### **Rise in number of disabled people in the country**

910. SHRI BAISHNAB PARIDA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether India has become a home to disabled people in the world and if so, the details thereof;

(b) whether the number of disabled people has been rising unabatedly in the country and if so, the details thereof; and

(c) the action plan of Government to control its upward trend?